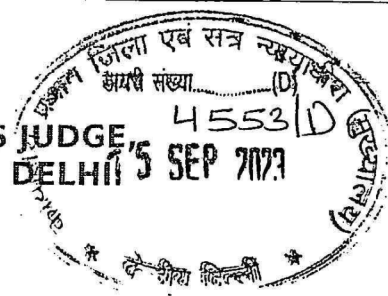


OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
SHAHDARA DISTRICT, KARKARDOOMA COURTS, DELHI



ADVISORY

Pursuant to the directions contained in letter no. 108-119/SCMSC/DHC/2023 dated 12.09.2023 of Hon'ble High Court of Delhi, New Delhi with regard to expeditious disposal of the earlier identified 75 oldest cases in each District, Delhi District Court and as per the recommendations made by the Arrears Committee, Shahdara District, Karkardooma Courts, Delhi vide Minutes of Meeting dated 19.08.2023, by the courts under Shahdara District, Karkardooma Courts, Delhi, following advisory is issued with immediate effect for compliance :

1. Take up 75 Oldest Cases of the District atleast twice a week :

All the courts of Shahdara District, Karkardooma Courts, Delhi, before which the identified 75 oldest cases are pending, shall list the said cases at **least twice of week**, not grant any adjournment in the same unless extremely necessary and shall take all requisite steps to dispose of the said cases by 31.12.2023.

2. Flag old cases for identification :

All the Judicial Officers are requested to ensure that the file index, causelist of 75 oldest cases if any, and 5 + Older cases be marked with red bold marker for the purpose of identifying such cases easily on the board and to expedite the disposal of such cases with proper prioritization.

3. Take up 5+(Plus) Older cases once a fortnight :

All the Judicial Officers are advised to take more than 5 year old cases pending in their respective courts preferably once in a fortnight for their expeditious disposal and to strive to achieve 5 plus zero pendency.

4. Mutual sharing of best practices for timely disposal :

All the Judicial Officers of Shahdara District are requested to send a short note of best practices adopted by them for early disposal of old cases on

civil and criminal side. Ld. Officer Incharge Judicial Branch Shahdara District is requested to get the same collated for the benefit of Judicial Officers and share the same with Chairperson, Arrear Committee, Shahdara District, Karkardooma Courts, Delhi.

5. More use of ADR :

All the Judicial Officers are advised to explore the possibilities for referring the maximum number of cases for the ADR forum and take recourse to Plea Bargaining/Mediation/settlement in the Lok Adalat.


(RENU BHATNAGAR)


Principal District & Sessions Judge
Shahdara District, KKD, Delhi.

No 7804-7814 Judl./Shd./KKD/2023.Delhi,

Dated : 15/09/23

Copy forwarded for information and necessary action to :-

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Judicial Officers concerned.
3. All the Judicial Officers of Shahdara District, Karkardooma Courts, Delhi
4. The Officer-in-Charge, Computer Branch, Karkardooma Courts, Delhi.
5. The CMM, Shahdara District, Karkardooma Courts, Delhi.
6. The A.O. (Judl), Filing Section/General Branch, Shahdara District, Karkardooma Courts, Delhi.
7. The Secretary, DLSA, Shahdara District, Karkardooma Courts, Delhi.
8. The Website Committee, Karkardooma Courts and Tis Hazari Courts, Delhi.
9. The Incharge, Care Taking Branch, Shahdara District, Karkardooma Courts, Delhi.
10. The R & I section, Shahdara District, for uploading on LAYERS.
11. P.S to the undersigned.


Principal District & Sessions Judge
Shahdara District, KKD, Delhi.